

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 79494 of 2018

(Arising out of Order-in-Appeal No. 385/JSR/2018 DATED 12/09/2018 Passed by
Commissioner of CGST & CX, Ranchi)

M/s TRF Ltd.

(11, Station Road, Burmamines, Jamshedpur)

Appellant

VERSUS

Commr. of CGST & Central Excise, Jamshedpur

(Grand Emerald (2nd and 3rd Floor), Ashok Nagar,
Kadru-Argora Main Road, Ranchi-834002)

APPEARANCE :

None for the Appellant

Mr. P. Das, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)

FINAL ORDER NO.75775/2024

Date of Hearing : 26 April 2024

Date of Decision : 26 April 2024

PER BENCH

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-

**(R. Muralidhar)
Member (Judicial)**

Pooja